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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

O.A. 531/97

Date of decision: 25.4.97

1. R.Narayanaswamy
2. K.Sattaiah
3. VJRS Sastry
4. PV Narasimha Rao
5. A. Vijayasaradhi
6. B.Biksham
7. Smt. VR Sivasankari
8. G.Ch.Prasad
9. V.Somayajulu
10. V.Vijayalakshmi
11. P.Ramachandra Murty
12. SVV Venugopalrao
13. Ch.Venkateswarlu      ...      Applicant

And

1. Union of India, rep. by  
Secretary & DG (Posts),  
D/O Posts,  
M/o Communications,  
New Delhi.
2. The Director of Accounts  
(Posts),  
Andhra Circle,  
Hyderabad.      ...      Respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

HON'BLE SHRI B.S. JAI PARAMESWAR, MEMBER (JUDICIAL)

O R D E R

Oral Order (per Hon'ble Shri H. Rajendra Prasad, Member (A)

Heard Shri B.S.A. Satyanarayana for the applicants  
and Shri V.Rajeswara Rao, ACGSC, for the respondents.

2. It is noticed that the impugned order at Annexure-I  
to the OA has been issued based on certain instructions issued  
by Respondent-1. The points raised in this O.A. need to be  
considered in detail in the light of the judgements passed  
earlier by this Tribunal and in the relevant SLPs by the  
Hon'ble Supreme Court. The views of the concerned Ministries,

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Departments would also have to be taken into consideration while examining the points raised in this O.A.

3. The impugned orders have been issued merely in compliance with the clarifications received from Respondent-1. It follows that the entire issue needs to be scrutinised at the level of Directorate with a view to take a final decision in the matter.

4. It is therefore directed that the applicants may file a detailed representation to Respondent-1 to facilitate proper examination of the questions raised in this O.A. Such a representation may be submitted within 3 weeks from today through the head of their office. Respondent-1 shall have their representations examined with a view to arriving at a suitable decision within a reasonable time.

5. As an interim measure, it is directed that no recoveries be effected from the pay of the applicants in pursuance of the impugned order until the representations are disposed of by final order by Respondent-1.

Thus the OA is disposed of at the admission stage.

(B.S.Jai Parameswar)  
Member (Judicial)

25/4/97

(H. Rajendra Prasad)  
Member (Administrative)

25th April, 1997

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Copy to:-

1. Secretary & D.G.(Posts),  
Ministry of Communications,  
Department of Posts,  
Union of India, New Delhi.
2. One copy to the Director of Accounts(Posts),  
Andhra Circle, Hyderabad.
3. One copy to Mr.B.S.A.Satyanarayana, Advocate,  
CAT, Hyderabad.
4. One copy to Mr.V.Rajeshwara Rao, CGSC, CAT, Hyd.
5. One spare copy.
6. One copy to H.H(A)
7. One copy to P.R.A  
Kku.

~~affd~~  
14/6/97  
T COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 20-4-1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

C.A.No., 531/1997

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn  
Dismissed for default.

Ordered/Rejected.

No order as to cost.

pvm

फेन्ड्रोम प्रशासनिक अधिकार  
Central Administrative Tribunal

DESPATCH

10 JUN 1997

हैदराबाद न्यायालय  
HYDERABAD BENCH